

monument in respect of which action has been taken or is being taken under the Ancient Monuments and Archaeological Sites and Remains Act of 1958.

(b) The Act enforced on the 15th October, 1959 (and not 1958) provides for a penalty of Rs. 5,000 or imprisonment upto three months, or both, for doing any act which causes damage or injury to any part of a monument.

(c) Monuments to be protected are selected by Government on the basis of the inspection reports by officers of the Department of Archaeology. There is no prescribed means for calling for complaints. Any one who has any complaint to make can write to the Department of Archaeology.

National Archives of India

1145. **Shri Kalika Singh:** Will the Minister of Education be pleased to state:

(a) whether the National Archives of India has any scheme to prepare and publish press lists of papers relating to the events of 1857 (region-wise) and other important historical events affecting the country as a whole;

(b) whether the list of papers and records connected with struggle for Independence in 1857 and 1858 in the region of Uttar Pradesh and Madhya Pradesh and the books on this subject will be published with the assistance of records of National Archives after the year 1947;

(c) whether the princely States of India have handed over important papers and records to National Archives of India after the independence; and

(d) if not, what efforts are being made in this respect?

The Minister of Education (Dr. K. L. Shrimani): (a) and (b). No, Sir. But, a chapter relating to the events of the struggle for Independence in 1857 and 1858 is proposed to be included in the History of the Freedom Movement in India now being written,

and the material available in the National Archives of India and in the repositories of Uttar Pradesh, Madhya Pradesh and other regions might be utilised in this connection.

(c) No. But, with the integration of the former princely States with one or other of the existing constituent units of the Indian Union, the ownership of regular official archives of the former has passed to the successor States who, it is believed, are in full possession and control of them. Some of the successor States or Administrations have, however, subsequently transferred such records as were of historical value to the National Archives of India. Such records of the former Bhopal State are thus already with the National Archives, and those of Gwalior, Indore and Rewa, will be taken over shortly. The records of the former Hyderabad State are also expected to be taken over from the Government of Andhra Pradesh when the proposed Regional Office of the National Archives of India is opened at Hyderabad.

(d) Does not arise so far as official records are concerned. As regards important papers and records which are the private property of the Rulers, appeals had been issued in the past inviting them to make a gift of their collections to the nation. Appeals are even now being issued from time to time to all private individuals which include the Rulers also.

Trade and Crafts Facilities in Delhi Jail

1146. **Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state:

(a) the net income from trade and crafts facilities in prisons in Delhi during 1958-59; and

(b) the details of the scheme devised by Government to rehabilitate those prisoners who are given training of various crafts after release?

The Minister of State in the Ministry of Home Affairs (Shri Datar):
(a) Rs. 51,693.00.

(b) A scheme for after-care and the rehabilitation of released prisoners is under consideration.

Commissioner for Scheduled Castes and Scheduled Tribes

1147. Shri Siddiah: Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 242 on the 5th August, 1959 and state:

(a) whether the Commissioner for Scheduled Castes and Scheduled Tribes has submitted the report for the year 1958-59;

(b) if so, whether a copy of it will be laid on the Table; and

(c) if the answer to part (a) above be in the negative, the reasons therefor?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) and (b). Yes, Sir.

(c) Does not arise.

Monuments in Assam

1148. Shrimati Masda Ahmed: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) the total amount allotted for the maintenance and repair of the Centrally protected monuments in Assam for 1959-60; and

(b) whether the amount allotted in the year 1958-59 for the above purpose has been fully spent?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) Rs. 20,565.

(b) About 3/4th of the amount allotted was spent.

Grants to Gauhati University

1149. Shrimati Masda Ahmed: Will the Minister of Education be pleased to state:

(a) the amount given as grants to the Gauhati University by the Uni-

versity Grants Commission during 1959-60 so far; and

(b) the amount given during 1958-59?

The Minister of Education (Dr. K. L. Shrimall): (a) Rs. 1,70,301.42 (upto 2-12-1959).

(b) Rs. 18,30,239.

Nav Hindi Girls Higher Secondary School, Delhi

1150. Shri S. M. Banerjee: Will the Minister of Education be pleased to state:

(a) on what account and under whose orders a sum of Rs. five per head was charged from the new students at the time of test for admission into Class IV by the Nav Hind Girls Higher Secondary School, Rohtak Road, Delhi;

(b) whether this amount has since been refunded to the respective students;

(c) if not, the reasons therefor; and

(d) what is the result of the investigation and what action Government have taken or propose to take in the matter?

The Minister of Education (Dr. K. L. Shrimall): (a) The School authorities at their own discretion realised a sum of Rs. five from those students who had been selected by them for admission by way of a security in order to prevent the selected students from seeking admissions simultaneously elsewhere. The amount realised has been adjusted against the tuition fees of the students concerned.

(b) and (c). Do not arise.

(d) The School authorities have been asked not to repeat this practice in future.